

(5)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 11.8.1998

OA 256/98

Inamullah Khan, Head Goods Clerk (HGC), Railway Station Yamuna Bridge, Agra (UP).

... Applicant

Versus

1. Union of India through General Manager, Western Railway, Churchgate, Bombay.
2. Divisional Railway Manager, Western Railway, Kota Division, Kota.
3. Sr. Divisional Commercial Manager, Western Railway, Kota.

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

For the Applicant ... Mr. Syed Zakawat Ali

For the Respondents ...

O R D E R

PEF HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Inamullah Khan, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, challenging his transfer from the Yamuna Bridge Railway Station, Agra, to the Traffic Workshop at Kota.

2. Heard the learned counsel for the applicant.
3. Applicant's case is that he was working on the post of Head Goods Clerk at the Yamuna Bridge Railway Station, Agra, when he was transferred by the impugned order to the Traffic Workshop, Kota. It is stated by the applicant that there is a transfer policy in the Railways that no transfer can be effected before completion of 10 years at one place. It is further stated that the action of the respondents in transferring the applicant is tainted with mala fides. The applicant was not transferred in the exigency of service and that the transfer order was not passed in public interest. The applicant intends to make a representation to the concerned authority regarding his grievance.
4. In the circumstances, this application is disposed of, at the stage of admission, with a direction to respondent No.2 to decide the applicant's representation on merits through a speaking order within a month of its receipt from the applicant. The applicant is directed to make a representation to respondent No.2 within a week of this order.

Gopal Krishna
(GOPAL KRISHNA)
VICE CHAIRMAN

VK